

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 108/TT/2016**

Subject : Approval of transmission tariff for 400kV D/C Teesta-III-Rangpo section up to LILO point at Rangpo for control period of FY 2014-19 under section 62 and 79 (1) (d) of the Electricity Act, 2003 read with Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 11.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Teesta Valley Power Transmission Limited

Respondents : PTC India Limited & 13 others

Parties present : Shri S. Naresh Kumar, Advocate, TPTL  
Shri S. Javed Mohan, TPTL  
Shri Aashish Anand Bernad Paramhans, Advocate, PTC  
Shri Vishrov Mukerjee Janmali, Advocate, SKPPPL  
Shri A.P. Sinha, Advocate, Rajasthan Discoms  
Shri S.K. Aggarwal, Advocate, Rajasthan Discoms  
Shri Devendra Kumar, Rajasthan Discoms  
Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

The learned counsel for Sneha Kinetic Power Project Private Limited (SKPPPL), Respondent No. 4 submitted that they have filed the reply in the instant petition on 10.7.2017. He further submitted that the petitioner has claimed that Teesta III-Rangpo section of the Teesta III-Kishanganj Line was charged on no load condition on 24.11.2016 and accordingly, COD has been claimed as 26.11.2016. However, no evidence has been placed on record to substantiate the said claim of the petitioner.



Further, the circuit 1(a) was put into commercial operation after commissioning of Dikchu HEP on 31.3.2017 and therefore, the petitioner's claim to recover transmission charges from 24.11.2016 to 31.3.2017 be disallowed. Learned counsel further submitted that till the time the issue regarding COD of the instant assets is settled, the petitioner be directed not to take any coercive steps against SKPPPL.

2. The learned counsel for the petitioner, TPTL sought two weeks' time to file rejoinder to the reply filed by the SKPPPL.

3. The learned counsel for Rajasthan Discoms submitted that it has filed its reply in February, 2017.

4. The Commission directed the petitioner to submit the following additional information on affidavit, with an advance copy to the respondents, by 15.8.2017.

- a) Status of Commissioning of Ckt-1(b).
- b) Documentary proof or an undertaking mentioning that Ckt-1(a) was ready to be commissioned on 24.11.2016. Also, submit the trial run Certificate and RLDC Certificate in respect of Ckt-1(a) substantiating that the asset was commissioned on 13.4.2017.
- c) Year-wise discharge of liabilities included in actual expenditure up to COD, mentioned in the Auditor's Certificate dated 1.6.2017, for both the circuits i.e. Ckt-1(a) and Ckt-2. Submit the 'liabilities as on COD' to be discharged year wise.
- d) Reconciliation of 'IDC claimed' in Auditor's Certificate and IDC working shown in Form-12B, for both the assets i.e. Ckt-1(a) & Ckt-2. Also, submit IDC working sheet's editable soft copy in Excel format with links, for both the Assets i.e. Ckt-1(a), and Ckt-2.
- e) Documentary proof of the Rate of Interest (13.50%) being charged by Andhra Bank,. Submit the date from which the petitioner is paying 13.50% as interest on all the loans. Clarify the differences in the Rates of Interest of the Andhra Bank & Union Bank of India mentioned in Common Loan Agreement vis-à-vis Form-9A of Ckt-1(a).
- f) Quarter-wise rates of interest levied on the loans, by all the banks.
- g) Reconcile the IEDC mentioned in the Auditor's Certificate and Form-12A for Ckt-1(a).
- h) Whether entire liability pertaining to initial spares has been completely discharged as on COD, if no, year-wise details of discharging of the same, for the instant assets i.e. Ckt-1(a) and Ckt-2. Also submit the break-up of initial spares



discharged/ to be discharged as on COD and discharged/projected to be discharged after COD, for both the assets.

- i) Submit the trial operation certificate issued by ERLDC for Ckt-1 (b) in accordance with Regulation 6.3 (A) (5) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 to certify successful completion of trial operation of transmission element.
- j) CEA certificate under Regulation 43 of CEA (Measures related to safety and electric supply) Regulations, 2010 for the assets covered in the instant petition.
- k) Reasons for time over-run in case of the assets covered in the instant petition and chronology of the time over-run along with documentary evidence in the following format:-

Asset	Activity	Period of Activity				Reasons for delay
		Planned		Archived		
		From	To	From	To	

- l) Submit the steps taken to resolve ROW issues in case of Ckt. 1 (b).

5. The Commission directed the respondents to file their replies by 25.8.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 8.9.2017 failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, the order in the petition was reserved.

By order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Law)

